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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(C) 14996/2023**

SOHRAB

..... Petitioner

Through: Mr. Ashok Aagrwaal and Mr. Dhruv
Sharma, Advocates.

versus

STATE (GOVT OF NCT OF DELHI) AND ANR. Respondents

Through: Mr. Abhijit Shankar, Law Officer,
Central Jail No.3, Tihar, New Delhi

CORAM:

HON'BLE MR. JUSTICE SUBRAMONIUM PRASAD

ORDER

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20.11.2023

CM APPL. 59885/2023 (Exemption)

Allowed, subject to all just exceptions.

W.P.(C) 14996/2023 & CM APPL. 59884/2023

1. The Petitioner has approached this Court with the following prayers:

“(i) Issue a writ of mandamus directing the Respondent No.1 in consultation with the Respondent Director General of Prisons to allow the petitioner herein to have 2 E-mulakat every week with his family/ friends such that he takes care of his mother who is severely unwell/ bed-ridden and that he maintains his social ties as well.

(ii) Issue a writ of mandamus directing the Respondent No.1 in consultation with the Respondent Director General of Prisons to allow the petitioner herein to



have 5 minutes of Tele-Calling every day as envisaged in Natasha Narwal vs State of NCT Delhi SCC OnLine Del 770.

(iii) Issue a writ of mandamus directing the Respondent No.2 to permit the Petitioner access to accredited doctors, therapists, and other medical professionals through video-conferencing facilities such that he can take updates about her health.

(iv) Pass such other Order(s) as this Hon'ble Court may deem fit in the facts and circumstances of the case”

2. It is stated that the Petitioner has already given a representation dated 29.05.2023 stating that he has only wife and mother in this world and both of them are ill and they do not stay in Delhi and, therefore, the Petitioner must be given the benefit of *e-mulakat*.

3. Learned Counsel for the State submits that the representation shall be decided within three weeks from today.

4. List on 29.11.2023.

5. The Respondents are also directed to file a Status Report as to why the facility of *e-mulakat* should not extended to all the similarly situated prisoners whose relatives do not stay in Delhi and for the purpose of *mulakat* they have to come to Delhi from their native places.

SUBRAMONIUM PRASAD, J

NOVEMBER 20, 2023

Rahul